

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 13 DEC 1994

APPLICATION NO: 262 Of 94

APPLICANTS:- Sri. B. K. Kulkarni
v/s.

RESPONDENTS:- The Post Master General, Dharwad & Ors.

To

- ① Sri. P. S. Rajagopal
Advocate, No. 3, 11th Floor,
1st Main Road, Kumbharlangha
Bldg, Bannanagar, Bangalore-9.
- ② Sri. M. S. Padmarajiah,
Sr. CGSC, High Court Bldg
Bangalore-9

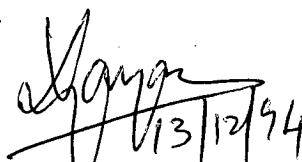
Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 30-11-94

Issued on

13/12/94


13/12/94

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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.262/1994

TUESDAY, THIS THE 30TH DAY OF NOVEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

B.K. Kulkarni,
S/o. Krishnaji Kulkarni,
aged about 57 years,
working as Sorting Asst.(SRO),
(RMS) Bagalkot,
Bijapur District. Applicant

(By Advocate Shri P.S. Rajagopal)

Vs.

1. The Post Master General,
Dharwad.
2. The Superintendent, RMS,
H.B. Division, Hubli-580 020.
3. The Director General of Posts,
Sansad Marg, New Delhi. Respondents

(By Advocate Shri M.S. Padmarajaiah,
Central Govt. Sr. Standing Counsel)

O R D E R

Having heard Shri Rajagopal for the applicant, what
transpires is that the ~~controversial~~ ^{controversial}
~~controverting~~ issue now before me is
also pending before the Supreme Court in SLP No.15081-82/1990.

2. In that situation, all that I should do is to direct
that the rights of the applicant herein to stand regulated in the
light of the decision in the SLP referred to supra.

With this observation, this application stands disposed
off finally.

TRUE COPY

Shyam Sundar
31/12/94
Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore

Sd/-

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN